

Closure of HMT Showroom

3213. SHRI OMAR ABDULLAH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government are aware of the recent closure of HMT showroom in Srinagar;

(b) if so, the reasons therefor; and

(c) the negative impact on development of the State by such Act, and resultant unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) Yes, Sir.

(b) The showroom was found to be unviable.

(c) There would be no net negative impact as Government has sanctioned revival plan for Srinagar Watch Factory. The employees of the showroom were redeployed in other units of the company.

Enemy Property

3214. SHRI DEVJIBHAI J. TANDEL: Will the Minister of COMMERCE be pleased to state:

(a) the number of properties have been declared as "Enemy Property" under Enemy Property Act, 1968;

(b) the number out of these are under possessions of the Government;

(c) the number of such properties are in the U.T. of Daman and Diu and whether they are in Government's possession;

(d) if not, the efforts made by the Government to take the possession of these properties in Daman and Diu;

(e) whether the custodian of Enemy Properties based at Mumbai ever visited these properties; and

(f) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) and (b) 543 immovable properties have been declared as enemy properties. Custodian of Enemy Property for India (CEP) Mumbai, is having constructive possession of these properties. Actual possession is with leasees/tenants as authorised by CEP, Mumbai.

(c) and (d) There is only one enemy property in the Union Territory of Daman and Diu and it is under the constructive possession of the Custodian of Enemy Property for India, Mumbai.

(e) The present Custodian of Enemy Property, Mumbai has not inspected the said enemy property since assuming charge in the year 1993.

(f) The district Administration of Diu was authorised by the Custodian of Enemy Property for India, Mumbai under Enemy Property Act, 1968 to preserve and manage the above said enemy property and as such they have been preserving and managing the said enemy property.

[*Translation*]

Recruitment in IDBI/FCI

3215 SHRI JOGENDRA KAWADE: Will the Minister of FINANCE be pleased to state:

(a) the number of employees recruited by Industrial Development Bank of India and the Industrial Finance Corporation of India Ltd, during the year 1996, 1997 and 1998, post-wise; and

(b) the number of employees out of them belonging to Scheduled Castes/Scheduled Tribes, post-wise?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) Industrial Development Bank of India